

UTTAR PRADESH SHASAN
SANSTHAGAT VITTA, KAR EVAM NIBANDHAN ANUBHAG-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of following English translation of Government notification no. KA.NI.-2-1041/XI-9(1)/2008-U.P.Act-5-2008-Order-(136)-2015 dated July 22, 2015:

NOTIFICATION

No.- KA.NI.-2-1041/XI-9(1)/2008-U.P.Act-5-2008-Order-(136)-2015
Lucknow::Dated::July 22, 2015

In exercise of the powers under sub-section(4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P.Act no. 5 of 2008), the Governor is pleased to make with effect from July 23, 2015 the following amendment in Schedule-IV to the said Act:-

AMENDMENT

In the said Schedule-IV, for entries at serial numbers 3 and 4(c), the following entries respectively shall, columnwise be substituted, namely:-

S.no.	Name and description of goods	Point of Tax	Rate of Tax
1	2	3	4
3	Petrol	M or I	26.80% or Rs. 16.74 per litre whichever is greater
4(c)	Diesel oil as defined in the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 in cases other than those described in serial nos. 4(a) and 4 (b)	M or I	17.48% or Rs. 9.41 per litre whichever is greater

By order,



(Biresh Kumar)
Pramukh Sachiv